allocation a* indicated in the statement below:

(Million of Rupees)

[RAJYA SABHA]

PLAN EXPENDITURE ON ELEMENT ARY EDUCATION

	. .			
First Plan			850	(56%)
Second Plan			95 0	(35%)
Third Plan			2010	(34%)
Fourth Paln			2390	(30%)
Fifth Paln			3170	(35%)
Sixth Plan			8360	(33%)
Seventh Plan			28490	(37%)
Eighth Plan	•	•	92010	(47%)

* The figures in brockct indicate percentage expenditure on Educaton out of the total budget for Education.

Double Shift System in Delhi Schools

173. SHRI	SANTOSH	KUMAR
SAHU: Will the	Minister of	HUMAN
RESOURCE DEVE	ELOPMENT	be pleased
to state :		

(a) whether it is a fact that double shift system of Secondary/Senior Secondary education in Delhi is not proving to be useful for academic brilliance and either forcing parents of the affordable communities to rush towards private/public schools and discourage poor families to send their wards to school in odd hours resulting thereby in increasing crime like eve-teasing etc.;

(b) whether co-education system in certain Delhi Government schools is prevailing and proving fruitful;

(c) what are the details of Government's plan to unite the existing double shift Government schools into Co-educatioual schools in Delhi where sufficient accommodation is available ; and

f,d) if the answer to part (b) above be in the negative, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE

DEVELOPMENT (DEPTT. OF EDUCA-TION AND DEPTT. OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) to (d) According to information furnished by Delhi Administration, the preference is for Co-educational single shift school. However, due to limitation of space, resource constraints, increasing student population and other factors, it is not feasible to give-up the double shift system. The double shift system has not by itself adversely affected the academic performance of such schools nor has it resulted in eve-teasing etc.

Summit Meeting on Education

174. SHRI RAMDAS AGARWAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the first ever "education summit" is likely to be held in New Delhi in December, 1993, to reaffirm collective Commitment in the global drive for education for all;

(b) if so, the number of heads of States who have so far given their consent for attending this historic meeting in New Delhi indicating the likely agenda issues;

(c) whether Government propose to lay more stress upon universalisation of elementary education and linkages between education and other developmental issues like health, nutrition, environment protection, adult literacy etc.; and

(d) if so, whether any preliminary meeting has been held so far to finalise the programme of education for all ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir. An Education for All Summit of Nine High Population Countries— Bangladesh, Brazil, China, Egypt. Indonesia, Mexico, Nigeria, Pakistan and India—is scheduled to be held in New Dslhi on 16th December, 1993, (b) A clear picture about participation is likely to emerge shortly. The Summit would discuss all issues concerned with education for all.

(c) and (d) The resolve of the National Policy on Education (NPE), 1986 as updated in 1992 is to ensure provision of free and compulsory education of satisfactory quality to all children upto 14 years of age before we enter the 21st century. The policy and its Programme of Action (POA), 1992 lay stress on having effective linkages between those areas closely connected with education like chid care programmes. primary health care, etc. The POA tabled in both Houses of Parliament on 19th August, 1992 contains detailed strategies and programmes for achieving the goal of Education for All.

Posting of Teachers in Kendriya Vidyalayas

175. SHRI J.S. RAJU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) what are the details of teachers of Kendriya Vidyalayas-category, subject and Vidyalaya-wise, who are still posted in different Kendriya Vidyalayas of the country though there are no sanctioned posts for them for the current session; and

(b) what are the reason therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCA-TION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) and (b) The Kendriya Vidyalaya Sangathan fixes the strength of Vidyala teachers each academic year as per norms laid down for the purpose. The number of posts sanctioned in a particular school each year depends on the strength of students, no. of section, upgradation of classes, introduction of new streams/subjects etc. resulting in addition/ reduction in the number of posts. The teachers who may thus be rendered excess in terms of the sanctioned posts, are adjusted against sanctioned pots in other school as per transfer guidelines. This is

a continuing process and the number of teachers against the over-all sanctioned posts is never exceeded.

Payment of Arrears of Pay to P.G. Teachers Kendriya Vidyalayas

176. SHRI J.S. RAJU: Will the Minister HUMAN RESOURCE DEVELOPMENT be pleased to state :

whether it is a fact that some Post Graduate Teachers of Kendriya Vidyalayas the had been reinstated following court orders in ! 987 have not yet been paid their arrears of pay and allowances for the period they were out of job due to Ken-firiVfi Vidyalayas orders of removals; and

(b) if so. what are the details thereof and reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCA-TION AND DEPTT. OF CULTURE) KUMARI SELJA): (a) and (b) Only one teacher was reinstated in terms of Delhi High Court Single Judge's Orders in the year 1978. Kendriya Vidyalaya Sangathan has filed appeal against these orders which is still pending. The claimed arrears have not been paid to the teacher since the order has been appealed and is awaiting adjudication. The teacher had also filed Writ Petition in the High Court of Delhi June, 1993 in regard to payment of arrears for the period of his suspension and removal from service and his posting to Kendriya Vidyalaya, Moscow. The Writ Petition was dismissed.

The teacher has also filed a SLP in the Supreme Court in regard to payment of arrears for the suspension period which is pending in the Supreme Court.

Modsfication in Recruitment Rules for the post of Education Officer

177 SHRI IS. RAJU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Recruitment Rules for the post of Education